

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1080/2022

(Arising out of impugned final judgment and order dated 19-01-2021 in CRLA No. 2183/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

KANTI LAL

Respondent(s)

IA No. 16797/2022 - EXEMPTION FROM FILING O.T.)

Date : 16-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Garvesh Kabra, AOR

For Respondent(s) Mr. Anilendra Pandey, Adv.
Ms. Suchita Dixit, Adv.
Ms. Madhusudan Agnihotri, Adv.
Mr. Sandeep, Adv.
Mr. Neeraj Pandey, Adv.
Mr. O.P. Sikarwar, Adv.
Mr. Ashwani Kumar, Adv.
Ms. Kumari Bandana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Copy of paper book would be given to the counsel for the respondent within three days.

Learned counsel for the respondent prays and is granted 10 days time to file reply/counter affidavit.

List on 1st April, 2022.

(SONIA BHASIN)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)